

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No. 03 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (T) Shri S.Vijayaraghavan

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> February, 2017, 10.30 A.M**

Name of the Company		Nicco Corporation Limited	
Under Section		<b>14</b>	<b>I.B.C</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- |    |                  |                   |             |
|----|------------------|-------------------|-------------|
| 1. | Jishnu Chowdhury | Nicco Corporation | Rahul Auddy |
| 2. | Rahul Auddy      |                   | 28/02/2017  |

**ORDER**

Ld. Counsel for the Petitioner and the Respondents are present.

The IRP has filed an affidavit wherein it is mentioned that Committee of Creditors confirmed the appointment of the Interim Resolution Professional as a Resolution Professional in accordance with Rule 22(2) of the Insolvency and Bankruptcy Code, 2016. Interim Resolution Professional has also filed a copy of the resolutions of the first meeting of the Committee of Creditors. In the circumstances, Interim Resolution Professional is appointed as Resolution Professional and he will proceed in the matter as per provisions of the Insolvency and Bankruptcy Code, 2016.

List the matter on 17/03/2017 for further order.

(S. Vijayaraghavan)  
Member (T)

(Vijai Pratap Singh)  
Member (J)